

(c) When the matter came to the notice through Audit, it was immediately rectified and recoveries ordered from the officers concerned. The recoveries are in progress.

### Dual pricing policy on fertilizers

5778. SHRI SHARAD DIGHE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the State Government are not implementing a dual pricing policy on fertilizers which envisages a thirty per cent price increase for big farmers and pre-budget prices for small and marginal farmers; and

(b) if so, the manner in which Government propose to implement the dual pricing policy on fertilizers ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLYRAMACHANDRAN):(a) and (b). The State Government have generally expressed, administrative difficulties in implementing the dual pricing scheme. Some of the State Governments have also expressed apprehensions that the funds proposed for this purpose, are inadequate. However, the Government in consultation with the State Governments/UTs have issued guidelines to prepare schemes for ensuring supply of

fertilisers to the small and marginal farmers at prices notified prior to 25th July, 1991.

### Crop Insurance Scheme

5779. SHRI CHETAN P. S. CHAUHAN:  
SHRI DATTATRAYA BANDARU:  
DR. G.L. KANAUJIA:  
SHRI MAHESH KANODIA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the estimated value of crops damaged by floods, drought and other natural calamities during 1990-1991; and

(b) the compensation paid under Comprehensive Crop Insurance Scheme during 1988-89 and 1989-90, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLYRAMACHANDRAN):(a) The estimated value of crops damaged by floods, drought and other natural calamities during 1990 and 1991 is Rs. 450.17 crore and Rs. 106.11 crore, respectively.

(b) A Statement is attached.

### STATEMENT

<i>Sl.No.</i>	<i>Name of State/U. Ts.</i>	<i>Total amount of indemnity claims paid (Rs. in lakh)</i>
1	2	3
1.	Andhra Pradesh	2446.72
2.	Assam	12.75
3.	Bihar	109.87
4.	Gujarat	698.89
5.	Himachal Pradesh	0.02

<i>Sl.No.</i>	<i>Name of State/U. Ts.</i>	<i>Total amount of indemnity claims paid (Rs. in lakh)</i>
1	2	3
6.	Karnataka	94.78
7.	Kerala	8.04
8.	Madhya Pradesh	307.52
9.	Maharashtra	2190.64
10.	Meghalaya	2.29
11.	Orissa	45.99
12.	Tamil Nadu	18.85
13.	Uttar Pradesh	62.81
14.	West Bengal	298.44
15.	Pondicherry	0.55
<b>Total :</b>		<b>3305.67</b>
		<b>3741.52</b>

*Agriculture*  
**Paddy cultivation in Coastal area**

5780. SHRISUDHIR SAWANT: Will the Minister of AGRICULTURE be pleased to state:

(a) the measures taken by the Government for making paddy cultivation cost effective in the coastal areas;

(b) whether the Government have worked out any formula by which one can calculate profit/loss for agriculture; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRIMUL-LAPPALLY RAMACHANDRAN): (a) The

Government have undertaken various schemes for increasing the productivity of paddy crop in various states including coastal areas through transfer of modern technology one of the functions of which is to make paddy cultivation cost-effective.

(b) and (c). The Government is undertaking studies on cost of production of principal crops under a comprehensive scheme. The scheme envisages collection of representative data on inputs and outputs in physical and monetary terms and estimation of cost of cultivation per hectare and cost of production per quintal of principal crops on a continuing basis. The details of estimates of inputs and outputs are sufficient to calculate profit/loss from crop production.